

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4884  
ANSWERED ON:26.04.2010  
IMPACT OF NON AVAILABILITY OF LAND RECORDS ON COMPENSATION  
Rajaram Shri Wakchaure Bhausahb

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that in the absence of land records most of the people engaged in agriculture do not have ownership deeds and therefore are unable to claim for compensation whenever their land is acquired for commercial/industrial purposes;
- (b) if so, the facts thereof and the steps taken in this direction so far;
- (c) whether the Government proposes to bring suitable amendments in ownership, lease pattern and other related laws; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

- (a) No, Sir.
- (b) In view of (a) above, does not arise.
- (c) No, Land and its management falls under the Legislative jurisdiction of the states, as per the state List under the Constitution.
- (d) Does not arise.